

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, August 2, 2022/Sravana 11, 1944 (Saka)

No. 188

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–223, 224 (clubbed with 226), 225 and 227 were orally answered. Replies to Starred Question Nos. 228–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

3. *Observation by the Speaker

The Speaker appealed to Members to address the Chair while participating in debates.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2020-2021.

*Made at 12.00 Noon. Original in Hindi. For details, please see the debates of the day.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2020-2021.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 9 of 2022)-Compliance Audit of Activities of selected Central Public Sector Enterprises for the year ended 31st March, 2020 under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology,

New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A copy of the Annual Accounts (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the period 01.04.2020 to 30.04.2020, together with Audit Report thereon.
 - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2020-2021.
 - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (i) S.O.3126(E) published in Gazette of India dated 7th July, 2022, making certain amendments in Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, mentioned therein.
- (ii) S.O.1719(E) (Hindi and English versions) published in Gazette of India dated 8th April, 2022, making certain amendments in Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, mentioned therein.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre, Group 'B' and 'C' posts, Recruitment (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.466(E) in Gazette of India dated 22nd June, 2022, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (i) Notification No. F. No. 1/1/2021/HP-I/Estt./2467-2474 published in Delhi Gazette dated 17th November, 2021 regarding constitution of "Cyber Police Station" in 15 Police Districts.
- (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/6/2020/HP-1/Estt./3483-3489 in Delhi Gazette dated 11th February, 2022 and containing corrigendum thereto published in Notification No. F. No. 16/6/2020/HP-1/Estt./169 to 175 dated 11th February, 2022.

- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/25/2020/HP-1/Estt./185-191 in Delhi Gazette dated 13th April, 2022.
 - (iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/7/2020/HP-I/Estt./177-183 in Delhi Gazette dated 13th April, 2022 and containing corrigendum thereto published in Notification No. F. No. 16/7/2020/HP-I/Estt./542 to 548 dated 4th May, 2022.
 - (v) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/17/2020/HP-1/Estt./161-167 in Delhi Gazette dated 13th April, 2022 and containing corrigendum thereto published in Notification No. F. No. 16/7/2020/HP-I/Estt./535 to 541 dated 4th May, 2022.
- (3) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.506(E) in Gazette of India dated 1st July, 2022 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following notifications (Hindi and English versions) under Section 21 of the Coconut Development Board Act, 1979:-
 - (i) The Coconut Development Board (Amendment) Rules, 2021 published in Notification No. G.S.R.17(E) in Gazette of India dated the 17th January, 2022.
 - (ii) The Coconut Development Board (Amendment) Rules, 2021 published in Notification No. S.O.277(E) in Gazette of India dated the 19th January, 2022.

- (iii) The Coconut Development Board Employees (Conditions of Service) Amendment Regulations, 2022 published in Notification No. S.O.2430(E) in Gazette of India dated the 27th May, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Almond (Kernel) Grading and Marking Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.538(E) in Gazette of India dated 12th July, 2022 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (4) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2022 (Hindi and English versions) published in Notification No. S.O.1885(E) in Gazette of India dated 20th April, 2022 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (5) A copy of the Notification No. S.O.1890(E) (Hindi and English versions) published in Gazette of India dated 21st April, 2022 regarding inclusion of new insecticides in the Schedule to the Insecticides Act, 1968 issued under Section 3 of the said Act.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2019-2020.
- (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the

year 2014-2015.

- (ii) Annual Report of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2020-2021.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2018-2019, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2018-2019.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table a copy of the 52nd Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and

development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2020-2021.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the S.K.R. Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S.K.R. Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Care Land, Kurnool, Andhra Pradesh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Care Land, Kurnool, Andhra Pradesh, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year

2013-2014.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the years 2012-2013 and 2013-2014.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2013-2014.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Open Learning Systems, Bhubaneswar, Odisha, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Open Learning Systems, Bhubaneswar, Odisha, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuvajana Seva Sangam, Chittoor, Andhra Pradesh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuvajana Seva Sangam, Chittoor, Andhra Pradesh, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the

Akhil Bhartiya Viklang Kalyan Samitit, Ayodhya, Uttar Pradesh, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Akhil Bhartiya Viklang Kalyan Samitit, Ayodhya, Uttar Pradesh, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Bikash Bharati Welfare Society, Kolkata, West Bengal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bikash Bharati Welfare Society, Kolkata, West Bengal, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2021-2022.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on the 1st August, 2022, Rajya Sabha agreed without any amendment to the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 1st August, 2022, Rajya Sabha agreed without any amendment to the Indian Antarctic Bill, 2022, as passed by the Lok Sabha.

6. Reports of Committee on Petitions

Shri Harish Dwivedi presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Thirty-second Report on the representation of S/Shri Yogendra Sharma, Rahul Singh, Yogendra Bhakta, S. Kannan, Smt. K. Manjula, and other Individuals/ Associations forwarded by Members of Parliament requesting to cover the employees of Navodaya Vidyalaya Samiti/Jawahar Navodaya Vidyalaya (*erstwhile* Model School) who joined their services before 1 January, 2004 under the Central Civil Services (Pension) Rules, 1972.
- (2) Thirty-third Report on the representation of Shri Kailash Gorakh Patil, Chairman, Chopda Taluka Shetkari Sahakari Sootgirni Maryadit, Chopda, Jalgaon (Maharashtra) requesting for release of subsidy, restructuring of loans, providing additional working capital from National Cooperative Development Corporation (NCDC) and completion of inspection, etc.
- (3) Thirty-fourth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) in their Fifteenth Report on the representation of Shri Manohar Singh and

others regarding introducing reforms in Journalism in the country and other important issues related therewith.

7. Reports of Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) The Nineteenth Report on the status of framing of subordinate legislation viz. Rules/Regulations etc. under various Acts being administered by the Ministry of Railways, Government of India.
- (2) The Twentieth Report on action taken by the Government on the Observations/ Recommendations contained in the Second Report of the Committee on Subordinate Legislation (17th Lok Sabha).

8. Reports of Standing Committee on Energy

Shri Rajiv Ranjan Singh *alias* Lalan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2021-22):-

- (1) Twenty-sixth Report on the subject 'Review of Power Tariff Policy - Need for uniformity in tariff structure across the Country'.
- (2) Twenty-seventh Report on the subject 'Evaluation of Wind Energy in India'.
- (3) Twenty-eighth Report on action-taken by the Government on observations/ recommendations contained in Seventeenth Report (Seventeenth Lok Sabha) on the subject 'Action Plan for Achievement of 175 GW Renewable Energy Target'.
- (4) Twenty-ninth Report on action-taken by the Government on observations/ recommendations contained in Eighteenth Report (Seventeenth Lok

Sabha) on the subject 'Development of Coal Blocks allocated to Power Sector Companies'.

- (5) Thirtieth Report on action-taken by the Government on observations/recommendations contained in Nineteenth Report (Seventeenth Lok Sabha) on the subject 'Delay in Execution/Completion of Power Projects by Power Sector Companies'.

9. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (1) Fourteenth Report on Action Taken by the Government on the observations/recommendations contained in the Ninth Report on Demands for Grants (2021-22) (Department of Food and Public Distribution).
- (2) Fifteenth Report on Action Taken by the Government on the observations/recommendations contained in the Tenth Report on Demands for Grants (2021-22) (Department of Consumer Affairs).
- (3) Sixteenth Report on Action Taken by the Government on the observations/recommendations contained in the Eleventh Report on the subject 'Price Rise of Essential Commodities – Causes & Effects' (Department of Consumer Affairs).
- (4) Seventeenth Report on Action Taken by the Government on the observations/recommendations contained in the Twelfth Report on the subject 'Strengthening of Public Distribution System –Augmenting use of

Technological Means and Implementation of 'One Nation, One Ration Card' Scheme' (Department of Food and Public Distribution).

10. Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021

Dr. Sanjay Jaiswal presented the Report (Hindi and English versions) of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021.

11. Record of Evidence given before the Joint Committee on the Biological Diversity (Amendment) Bill, 2021

Dr. Sanjay Jaiswal laid on the Table the record of evidence given before the Joint Committee on the Biological Diversity (Amendment) Bill, 2021.

***12.06 P.M.**

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 38th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.
- (2) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid the following statements (Hindi and English versions) regarding:-

*From 12.07 P.M. to 12.51 P.M., Members raised matters of urgent public importance.

- (i) the status of implementation of the Recommendations/Observations contained in the 299th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (ii) the status of implementation of the Recommendations/Observations contained in the 302nd Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the Recommendations/Observations contained in the 299th Report of the Committee on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (iii) the status of implementation of the Recommendations/Observations contained in the 306th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2021-22) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (3) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 40th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.

- (4) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 236th Report of the Department Related Parliamentary Standing Committee on Home Affairs on Action Taken by the Government on the Recommendations/ Observations contained in the 229th Report of the Committee on 'Management of Covid-19 Pandemic and related issues' pertaining to the Ministry of Home Affairs.
- (5) The Minister of Fisheries, Animal Husbandry and Dairying (Shri Parshottam Rupala) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 39th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

(Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.**13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Ramapati Ram Tripathi regarding tourism related plans concerning Gupta period Surya Temple and Dev Taal in Doeria parliamentary constituency, Uttar Pradesh.
- 2) Dr. Umesh G. Jadhav regarding Development of Infrastructural facilities at Kalaburagi Airport.
- 3) Shri Upendra Singh Rawat regarding stoppage of trains at Haidargarh railway station in Barabanki parliamentary constituency, Uttar Pradesh.
- 4) Shri Brijendra Singh regarding construction of service lane on NH-52 in Hisar parliamentary constituency, Haryana.
- 5) Shri Ravindra Kushawaha regarding setting up of a Medical College in Ballia district in Uttar Pradesh.
- 6) Smt. Rama Devi regarding making Urea available in adequate quantity to farmers in Bihar.
- 7) Shri Tirath Singh Rawat regarding need to restore the operation of Mussoorie express and Garhwal Express trains.
- 8) Smt. Jaskaur Meena regarding setting up of a Hospital for treatment of Silicosis in Dausa district Rajasthan and an Industrial Park for conservation & promotion of stone carving in the district.
- 9) Shri Pashupati Nath Singh regarding setting up of an Airport in Dhanbad, Jharkhand.
- 10) Shri Ramdas Chandrabhanji Tadas regarding restoration of concession on Railway ticket fare to senior citizens.

- 11) Smt. Ranjanben Dhananjay Bhatt regarding six laning of bridges in Vadodara parliamentary constituency.
- 12) Shri Khagen Murmu regarding land erosion caused by Ganga and Pulhar river in Malda district, West Bengal.
- 13) Shri Parbatbhai Savabhai Patel regarding setting up of an Ayurvedic Hospital in Banaskantha parliamentary constituency, Gujarat.
- 14) Smt. Aparajita Sarangi regarding inclusion of some tribal communities in the Scheduled Tribes order under Article 342 of the Constitution.
- 15) Shri Arun Kumar Sagar regarding construction of a railway underpass or level crossing at level crossing no. 41 in Shahjahanpur parliamentary constituency, Uttar Pradesh.
- 16) Shri Ramesh Bidhuri regarding need to ban PFI.
- 17) Shri Deepak Bajj regarding price rise of cooking gas & petroleum products.
- 18) Shri (Adv.) Adoor Prakash regarding revision of wages of Accredited Social Health Activists (ASHA) workers.
- 19) Shri Kuldeep Rai Sharma regarding internet connectivity through undersea Optical Fibre Cable (OFC) from Puri in Odisha to Diglipur (North and Middle Andaman).
- 20) Shri S.R. Parthiban regarding approval and grant of funds for the Integrated Textile Park Project in Salem district.
- 21) Shri C.N. Annadurai regarding list of Beneficiaries of the PMAY (Rural) Scheme.
- 22) Shri Lavu Sri Krishna Devarayalu regarding social security of gig and platform workers.
- 23) Prof. Saugata Roy regarding generation of employment opportunities in the country.

- 24) Shri Prataprao Jadhav regarding inclusion of Penganga river in the Wainganga-Nalganga river linking Survey.
- 25) Shri Anubhav Mohanty regarding release of funds for the promotion of Odia language.
- 26) Shri Chandeshwar Prasad regarding setting up of an Agro Processing Cluster in Arwal district of Bihar.
- 27) Shri P.R. Natarajan regarding need to issue Notification enhancing ceiling of gratuity to workers during the intervening period between January 2016 and March, 2018 from Rs. 10 Lakh to Rs. 20 Lakh.
- 28) Shri Syed Imtiaz Jaleel regarding inclusion of Ostomy patients in the permanent disability category.
- 29) Shri N.K. Premachandran regarding CGHS dispensary at Kollam.
- 30) Smt. Agatha K. Sangma regarding condition of Jawahar Navodaya Vidyalaya, Kendrikona, Meghalaya and inclusion of employees of school under CCS Pension Scheme (1972).

2.02 P.M.**14. Government Bill – Passed***The Wild Life (Protection) Amendment Bill, 2021*

Time Allotted: 04 Hrs.

Time Taken: 05 Hrs. 05 Mts.

The motion for consideration of the Bill was moved by Shri Bhupender Yadav.

The following members took part in the debate:-

1. Shri Pradyut Bordoloi
2. Shri Kirti Vardhan Singh
3. Shri A. Raja
4. Smt. Aparupa Poddar
5. Shri Kuruva Gorantla Madhav
6. Shri Rahul Ramesh Shewale
7. Shri Sunil Kumar
8. &Dr. Rajkumar Ranjan Singh (intervened)
9. Smt. Sarmistha Kumari Sethi
10. Shri Ram Shiromani Verma
11. Shri Faizal P.P. Mohammed
12. Shri Jayadev Galla
13. Adv. Dean Kuriakose
14. Km. Diya Kumari
15. Dr. M.P. Abdussamad Samadani
16. Adv. A.M. Ariff
17. Dr. S.T. Hasan
18. Smt. Aparajita Sarangi
19. Shri N.K. Premachandran
20. Shri Ganesh Singh

& Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education

21. Shri Hanuman Beniwal
22. Shri P. Ravindhranath
23. Shri Jandardan Mishra
24. Shri Hasnain Masoodi
25. Shri Anto Antony
26. Ms. Agatha K. Sangama
27. Smt. Navneet Ravi Rana
28. Shri Suresh Kumar Pujari
29. Shri Thomas Chazhikadan
30. Dr. Tholkappiyan Thirumaavalavan
31. Dr. Mohammad Jawed
32. Sardar Simranjit Singh Mann
33. Smt. Goddeti Madhavi
34. Prof. Sougata Ray
35. Shri Jasbir Singh Gill
36. Shri Dhal Singh Bisen
37. Ms. Ramya Haridas
38. Shri Adhir Ranjan Chowdhury
39. Smt. Sangeeta Kumari Singh Deo

Shri Bhupender Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was negatived.

Clauses 6 to 10 were adopted.

Clause 11 was adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

Clause 15 was adopted, as amended.

Clauses 16 and 17 were adopted.

Shri Bhupender Yadav moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Wildlife (Protection) Amendment Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 17A was adopted.

New Clause 17A was also adopted.

Clauses 18 to 25 were adopted.

Clause 26 was adopted.

Clause 27 was adopted, as amended.

Clauses 28 and 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clauses 32 and 33 were adopted.

Clauses 34 and 35 were adopted.

Clause 36 was adopted, as amended.

Clause 37 was adopted.

Clause 38 was adopted, as amended.

Clause 39 was adopted.

Clause 40 was adopted, as amended.

Clause 41 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Bhupender Yadav.

The motion was adopted and the Bill, as amended, was passed.

7.07 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 3rd August, 2022.)

UTPAL KUMAR SINGH
Secretary General